

BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE  
AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS  
Room No. 419, 'A' Wing,  
Shastri Bhavan, New Delhi-110 001  
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Appeal No.23(10)2012-IC

Dated: 15.02.2012

IN THE MATTER OF:

Shri Rednam Deepak,  
Flat No. 302, Vijay Rama Residency,  
Narasimha Nagar,  
Visakhapatnam-530024 (A.P.)

Appellant

.....

Versus

Central Public Information Officer,  
Ministry of Law & Justice,  
Department of Legal Affairs,  
Shastri Bhavan, New Delhi.

Respondent

.....

DATE: FIFTEENTH FEBRUARY TWO THOUSAND AND TWELVE

ORDER

15.02.2012

This appeal was taken up for hearing today.

2. The Appellant was absent. From the Respondent side Shri Nirmal Singh, CPIO and Shri Jagdish Kumar, SO(IC) were present.

3. The Appellant-Applicant filed an RTI application dated 21.12.2011 seeking information on 9 points relating to his Report dated 15/10/2012 addressed to Secretary, D/o Justice. Aggrieved by the information not supplied by the Respondent-CPIO, he preferred the present appeal dated 23/1/2012 received on 01/02/2012.

4. I have gone through the information furnished by the CPIO and perused records placed before me. The Appellant-Applicant's application dated 21.12.2011 has been transferred to Ministry of Shipping, vide, Respondent-CPIO's letter dated 15/02/2012 as the subject-matter pertained to that Ministry and a copy of the same is enclosed herewith. In view of the above, there survives nothing in the present appeal and is disposed off accordingly.

5. Appeal disposed off.

6. In case, the Appellant is not satisfied/convinced with this Order, he may file 2<sup>nd</sup> Appeal before the Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

  
(R. RAGUPATHI)

Additional Secretary & Appellate Authority

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